

(2021) 09 TDSAT CK 0011

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition No. 224, 225, 226, 227, 637 Of 2018

Union Of India

APPELLANT

Vs

Tatanet Services Ltd

RESPONDENT

Date of Decision : 03-09-2021

Acts Referred:

Citation : (2021) 09 TDSAT CK 0011

Hon'ble Judges : Biresh Kumar, Registrar

Bench : Single Bench

Advocate : Kaustav Som, Kunal Singh, Mohapatra, Manjul Bajpai, Abhay Chattopadhyay

Judgement

Mr. Abhay Chattopadhyay, appearing for the Respondent in T.P.No.227 of 2018, prays for further time of three weeks for filing Evidence Affidavits. On the last occasion, time was granted by way of last indulgence for filing the Evidence Affidavits. As prayed for, three weeks time is granted to the Respondent in T.P.No.227 of 2018 for filing the Evidence Affidavits failing which, the Evidence Affidavits shall be accepted subject to payment of cost of Rs.5000/- payable to the Petitioner.

Mr. Manjul Bajpai, appearing for the Respondent in T.P.No.226 of 2018, submits that he intends to file an appropriate application regarding change in name and it shall be filed in due course. Put up the matter for directions on 18th October, 2021.